- (ii) Notification G.S.R. No. 425, dated the 1st April, 1961.
- (iii) Notification G.S.R. No. 426, dated the 1st April, 1961. [Placed in Library. See No. LT-2831/61 for (ii) and (iii).]
 - (iv) Notification G.S.R. No. 483, dated the 8th April. 1961.
- (v) Notification G.S.R. No. 484, dated the 8th April, 1961. [Placed in Library. *See* No. LT-2873/61 for (iv) and (v).]

I. THE CENTRAL EXCISE (FOURTH AMENDMENT) RULES, 1961

II. THE CENTRAL EXCISE (FIFTH AMENDMENT) RULES, 1961

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sect'on 38 of the Central Excises and Salt Act, 1944, a copy each of the following Notifications of the Ministry of Finance (Department of Revenue):—

- (i) Notification G.S.R. No. 449, dated the 1st April, 1961, publishing the Central Excise (Fourth Amendment) Rules, 1961. [Placed in Library. See No. LT-2833/61.]
- (ii) Notification G.S.R. No. 486, dated the 8th April, 1961, publishing the Central Excise (Fifth Amendment) Rules, 1961. [Placed in Library. See No. LT-2874/61.]

THE MEDICINAL AND TOILET PREPARA-TIONS (EXCISE DUTIES) (FIRST AMEND-MENT) RULES, 1961

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (4) of section 19 of the Medicinal and Toilet Preparations (Excise Duties) Act, 1955, a copy of the Ministry of

121 R.S.—4.

Finance (Department of Revenue) Notification G.S.R. No. 478, dated the 8th April, 1961, publishing the Medicinal and Toilet Preparations (Excise Duties) (First Amendment) Rules, 1961. [Placed in Library. See No. LT-2871/6L]

AMENDMENT IN THE GENERAL REGULA-TIONS OF THE INDUSTRIAL FINANCE COR-PORATION OF INDIA

SHRI B. R. BHAGAT: I also beg to lay on the Table, under sub-section (3) of section 43 of the Industrial Corporation Act, 1948, Finance of the Industrial copy Finance Corporation of India Notification No. 1/61, dated the 31st January, 1961, publishing an amendment in the General Regulations of the said Corporation. [Placed in Library. See No. LT-2856/61.]

THE DELHI HINDU MARRIAGE REGISTRA-TION RULES, 1956 AND AN AMENDMENT THEREIN

THE DEPUTY MINISTER OF LAW (SHRI R. M. HAJARNAVIS): Sir, I beg to lay on the Table, under sub-section (3) of section 8 of the Hindu Marriage Act. 1955, a copy each of the following Notifications issued by the Chief Commissioner, Delhi:—

- Notification No. F.22(5)/55-LSG., dated the 20th September, 1956, publishing the Delhi Hindu Marriage Registration Rules, 1956.
- (ii) Notification No. F.20(5)/60-Judl. dated the 28th February , 1961, publishing an amendment in the Delhi Hindu Marriage Registration Rules, 1956. [Placed in Library. See No. LT-2857/61 for (i) and (ii).]

THE LIFE INSURANCE CORPORATION (AMENDMENT) RULES, 1961

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under sub-section (3) of section 48 of the Life Insurance